Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 29.10.2009

The Meeting No. 31/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 31/84-ALC3/2009 MEETING DATE : 29.10.2009

Online agenda cases

	'	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00063/AM10/		Lic.No/Date:0210128560 02.07.2009	

Decision: The Committee considered the case as per agenda and went through the stage-wise wastage involved in the entire process for manufacture of this export product. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that a total 6% wastage is adequate in this case. Hence, it was decided to ratify the Advance authorization issued in this by allowing 6% wastage on item of import as detailed below:-

Export Item		Export Qty.	Import Item	Qty. allowed
Tubular (Gauntlet) co Polyestesr (2522.69 Kgs)	Bags ontaining Yarn	93433 Nos.	Polyestesr Yarn, T/C: 500 Denier High Tenacity	2674.05 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/15/84-ALC3/2009	1	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00064/AM10/		Lic.No/Date:0210128564 02.07.2009	

Decision: The Committee considered the case as per agenda and went through the stage-wise wastage involved in the entire process for manufacture of this export product. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that a total 6% wastage is adequate in this case. Hence, it was decided to ratify the Advance authorization issued in this by allowing 6% wastage on item of import as detailed below:-

Export Item		Export	Import Item	Qty. allowed
		Qty.		
Tubular	Bags	64574	Polyestesr Yarn, T/C: 500	1848.09 Kgs
(Gauntlet)	containing	Nos.	Denier High Tenacity	
Polyestesr	Yarn			
(1743.49 Kgs)				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/27/84-ALC3/2009	3	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00129/AM10/	RLA File :05/23/040/00008/AM10/	Lic.No/Date:0510247595 12.08.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/49/2009-10/Hosy. dated 29.10.2009 as detailed below: -

Ш	as detailed below					
	Export Product	Import Item	Qty. allowed.			
	100% cotton denim Infants & Girls Boot	100% cotton denim fabric, GSM-300+/-10%	1.15 Sq mtrs./Pc			
	cut jeans (Style No708009)	Snap fastners	Net to net with accountability clause			
		Elastic	0.55 mtrs./Pc			
		65% polyester 35% cotton dyed fabric, GSM-105+/-10%	0.20 Sq mtrs./Pc			
		Zip fastners	Net to net with accountability clause			
		Fusible interlining	0.22 Sq mtrs./Pc			
		Pumice stone	300 gms./Kg content of cotton denim fabric in the export.			
	100% cotton denim Infants boot cut Jeans	100% cotton denim fabric, GSM-300+/-10%	1.05 Sq mtrs./Pc			
	(Style No706182)	65% polyester 35% cotton dyed fabric, GSM-105+/-10%	0.20 Sq mtrs./Pc			
		Fusible interlining	0.20 Sq mtrs./Pc			
		Snap fastners	Net to net with accountability clause			
		Elastic	0.55 mtrs./Pc			
		Zip fastners	Net to net with accountability			
			clause			
		Pumice stone	300 gms./Kg content of cotton			
	1000/ potton doning	1000/ author domina fahris CONA	denim fabric in the export.			
	100% cotton denim	100% cotton denim fabric, GSM-	2.30 Sq mtrs./Pc			

Infants & Girls Boot	300+/-10%	
cut jeans	65% polyester 35% cotton dyed	0.35 Sq mtrs./Pc
(Style No707923)	fabric, GSM-105+/-10%	
	Fusible interlining	0.20 Sq mtrs./Pc
	Snap fastners	Net to net with accountability
		clause
	Elastic	0.70 mtrs./Pc
	Zip fastners	Net to net with accountability
		clause
	Pumice stone	300 gms./Kg content of cotton
		denim fabric in the export.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/27/84-ALC3/2009	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Deferred
4	HQ File :01/84/050/00123/AM10/	RLA File :05/24/040/00317/AM10/		Defer Date: 26.11.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 26.11.2009.

II I		Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00125/AM10/	RLA File :05/24/040/00312/AM10/	Lic.No/Date:0510249513 17.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed

	below:	-		
	S.	Export Product	Import Item	Qty. allowed.
	No			_
5	1	Infant dress with diaper cover in 100% cotton printed plain weave woven fabric, GSM-79+/-10% (Style No. 706304)	100% cotton printed plain weave woven fabric, GSM-79+/-10%	Not allowed as no drawing, design, calculation, measurement & justification available.
	2	Infant dress with diaper cover in 100% cotton printed plain weave woven fabric, GSM-79+/-10% (Style No. 709979)	100% cotton printed plain weave woven fabric, GSM-79+/-10%	8074 Sq mtrs.
	3	Infant Top in 100% cotton printed plain weave woven fabric, GSM-79+/-10% (Style No. 705969)	100% cotton printed plain weave woven fabric, GSM-79+/-10%	4264 Sq mtrs.
	4	Infant Romper in 100% cotton printed plain weave woven fabric, GSM-79+/-10% (Style	100% cotton printed plain weave woven fabric, GSM-79+/-	9306 Sq mtrs.

10%

The GSM should match in both import & export.

No. 705967)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00131/AM10/	Lic.No/Date:0510249781 23.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical

authorities	s present in the mee	ing decided to rat	ify the Advance authorization	issued in this case as detailed belo
Hadulolluoi		ing accided to rat	ing the maranes additionzation	

	additionable processing and indicate to really and real residence and income				
	S.	Export Product	Import Item	Qty. allowed.	
	No				
6	1	Ladies Bathrobe made of 100% cotton yarn dyed woven fabric.	1) 100% cotton yarn dyed woven fabric, GSM-246+/-10%	1) 1836 Sq mtrs.	
		GSM-246+/-10% and 100% cotton printed woven fabric, GSM-75+/- 10% (Style No. 5S4225)	2) 100% cotton printed woven fabric, GSM-75+/-10%	2) 1113.5 Sq mtrs.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	1	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00130/AM10/		Lic.No/Date:0210131920 23.09.2009	

Decision: The Committee considered the case as per agenda and observed that as regards export item at S.No. 1, 2, 3, 10, 11, 12 and 13 i.e 'Ladies Kasack' applicant firm have not given drawing, design, calculation, measurement and justification, in absence of which it is not possible to compute the quantitative requirement of inputs. Further, as regards export item at S.No. 7 & 8 i.e 'Men's Chef's Jacket' firm have also not given drawing, design, calculation, measurement and justification, in absence of which it is not possible to compute the quantitative requirement of inputs. In view of this

- Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -
 - The items of import at S.No. 4, 5 and 6 against export items at S.No.4, 5 and 6 may be allowed as applied by the firm.
 - The items of import against export items at S.No. 1, 2, 3, 10, 11, 12 and 13 i.e 'Ladies Kasack' is (II)disallowed.
 - The items of import against export items at S.No. 7 and 8 i.e 'Men's Chef's Jacket' is disallowed.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/31/84-ALC3/2009	1 7 / 1	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00148/AM10/		Lic.No/Date:0210132664 15.10.2009	

Decision: The Committee considered the case as per agenda and observed that export item is Silk yarn only. The process of degumming & twisting would require not more than 28% wastage in this case. Thus, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 28% wastage on item of import as detailed below: -

S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Dyed twisted dupion	4380	Dupion Silk yarn (gummed	5606 Kgs
	silk yarn (degummed &	Kgs	& untwisted)	-
	twisted)	_		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/31/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:31/84-ALC3/2009 29.10.2009	Status: Approved
HQ File :01/84/050/00147/AM10/	RLA File :04/24/040/00171/AM10/	Lic.No/Date:0410108743 21.10.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm as detailed below: -

sipplied by the minimum die die terrie				
Export Product	Export	Import Item	Qty. allowed.	
	Qty.			
Ladies Tank Top made out	20000	95% viscose 5%	20222 Sq	
of 95% viscose 5%	Pcs.	elasthane jersey	mtrs.	
elasthane jersey knitted		knitted fabric, GSM-		
fabric, GSM-180+/-10%		180+/-10%		
(Style No. 5S4225)				

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No. 495	M/s Inyati Footwears Ltd., Kanpur	
NC31/10 dt. 29.10.2009	F.NO.1/84/50/445/AM07 -DES-V	
Re-fixation of input output	ut norms in respect of Advance Authorization No.	
0610011561 dt. 21.12.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that this case was decided by NC as per SION, G-45 by allowing the Finishing Chemicals 7 Sq Ft., but subsequently, SION, G-45 has been modified to allow the Finishing Chemicals 8 Sq Ft. vide Public Notice No. 185 dated 09.06.2009. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the Qty. of Finishing Chemicals

8 Sq Ft. in partial modification of earlier decision in this case irrespective of amendment of SION, G-45. R.A may calculate the Qty. of Finished Chemicals accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 496	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC31/10 dt. 29.10.2009	F.NO.1/84/50/445/AM09 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
3110037216 dt. 03.02.200	09 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file of the applicant firm wherein similar input output norms have been fixed and defer the case for relisting on 26.11.2009.

Case No. 497	M/s Estocorp (India) Pvt. Ltd., New Delhi
NC31/10 dt. 29.10.2009	F.NO.1/84/162/939/AM08 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
0510211183 dt. 26.10.20	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) for their examination and comments. It was therefore decided to await the same and defer the case for re-listing on 26.11.2009.

Case No. 498	M/s Modi International, Faridabad
NC31/10 dt. 29.10.2009	F.NO.1/84/50/226/AM06 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
0510160468 dt. 22.06.20	05 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the complete details pertaining to this case mentioning that which excess imported fabrics will be used for which export item alongwith their quantitative requirement and justification thereon. It was therefore decided to call for the same from firm and defer the case for re-listing on 26.11.2009.

Case No. 499	M/s Bannari Amman Apparel Pvt. Ltd., Chennai
NC31/10 dt. 29.10.2009	F.NO.1/84/162/361/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0410107598 dt. 08.09.20	09 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- The item of import at S.No.1 (for export item No.1) and 3 (for export item No.2) may be allowed as (i) applied by the firm.
- (ii) The item of import at S.No.2 (for export item No.1) and 4 (for export item No.2) may be allowed as per Packing Policy.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 500	M/s Madura Coates Pvt. Ltd., Bangalore		
NC31/10 dt. 29.10.2009	0 dt. 29.10.2009 F.NO.1/84/162/363/AM10 -DES-V		
Ratification of input outp	out norms in respect of Advance Authorization No.		
3510027768 dt. 24.09.200	09 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -

Export product	Export Qty.	Import item	Qty. allowed
Polyester/Polyester	125000Kgs.	1) Polyester filament	1) 69437.5 Kgs
corespun		yarn	
yarn/Sewing thread			
made out of 55%		2) Polyester Staple	2) 59062 Kgs
polyester filament		Fibre	
yarn 45% polyester			
staple fibre blend			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 501	M/s Madura Coates Pvt. Ltd., Bangalore		
NC31/10 dt. 29.10.2009	10.2009 F.NO.1/84/162/364/AM10 -DES-V		
Ratification of input outp	out norms in respect of Advance Authorization No.		
3510027767 dt. 24.09.200	09 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -

Export product	Export Qty.	Import item	Qty. allowed
Polyester/Polyester	200000Kgs.	1) Polyester filament	1) 131300 Kgs
corespun yarn/Sewing		yarn	
thread made out of			
65% polyester		2) Polyester Staple	2) 73500 Kgs
filament yarn 35%		Fibre	
polyester staple fibre			
blend			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 502	M/s Madura Coates Pvt. Ltd., Bangalore		
NC31/10 dt. 29.10.2009	F.NO.1/84/162/362/AM10 -DES-V		
Ratification of input outp	out norms in respect of Advance Authorization No.		
3510027766 dt. 24.09.200	09 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item with 1% wastage as detailed below: -

Export p	roduct	Export Qty.	Import item		Qty. allowed
CF Thread	Polyester	30000Kgs.	Polyester yarn	filament	30300 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 503	M/s A.S.Marimuthu, Tamil Nadu.

NC31/10 dt. 29.10.2009 F.NO.1/84/162/365/AM10 -DES-V		
Ratification of input outp	out norms in respect of Advance Authorization No.	
3210027635 dt. 09.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per application FOB value is more than 66% of CIF value in this case, which is a violation of condition mentioned in General Note for Textiles at S.No.5 whereby import of dyes and chemicals be restricted to 14% of FOB value within the overall CIF value of the licence.

RLA may take suitable consequential action accordingly.

Case No. 504	Reference from CAPEXIL in respect of M/s Ke-technical	
	Textiles, Kolkata	
NC31/10 dt. 29.10.2009	F.NO.1/84/162/11/AM08 -DES-V	
Fixation of SION for Tubular Bag.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/reply called for from TEXPROCIL are still awaited. It was therefore decided to remind them and defer the case for re-listing on 26.11.2009.

Case No. 505	M/s Kitex Childrenswear Ltd., Kochi
NC31/10 dt. 29.10.2009	F.NO.1/84/50/26/AM10 -DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.

1010033569 dt. 04.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and relevant details available in the file handed over to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 26.11.2009.

Case No. 506	Reference from Silk Association of India, Kolkata &
	Commissioner of Customs, Kolkata
NC31/10 dt. 29.10.2009	F.NO.1/84/162/338/AM10 -DES-V

Regarding difficulties faced by exporters in shipments due to withdrawal of samples by Customs authorities to establish the grade and Denier of input content in the resultant product to match with grade & denier of the yarn imported duty free.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Silk Association of India, Kolkata has drawn attention towards the difficulties being faced by exporters in shipments due to withdrawals of samples by Customs authorities to establish the grade & denier of input content in the resultant export product to match with grade and denier of the yarn imported duty free. The Committee also perused the comments of Central Silk Board conveyed vide their letter dated 11.09.2009 informing that grade & denier tests of Mulberry Silk/Dupion Silk are categorized & applicable for Raw silk yarn & Dupion Silk Yarn only. Since, the finished fabric is made out of processed Raw Silk/Dupion Silk in degummed, twisted, Twisted & woven, these tests are neither relevant for fibres nor possible to pass the fabrics for these tests. Grade & Denier test are possible for the raw silk yarn before it is processed and in any case it should not be disturbed from its raw state & packed condition of the bales. Hence, it is not possible to determine the denier and grade of the Mulberry Raw Silk & Dupion Silk yarn from the finished fabric sample swatches. In this context, Policy Division have also sought views in this matter. The Committee also perused SIONs at S.No. J-123, J-124 and J-129 whereby import of Mulberry Raw Silk of any grade is allowed. Further, Committee on perusal of General Note No. 4 of the Textile Product, which clearly stipulates that "while a license can be issued covering different constituent of Raw Silk/Silk Yarn, the nexus in accordance with their constituents i.e. Mulberry/Dupion/Tussar/Noil etc and the specified input output ratio has to be maintained. For this purpose, the export obligation shall specifically mention the total Qty. content of each constituent of Silk/other yarn in exports". Thus, Committee felt that relevant SIONs allow the constituent of Raw Silk/Silk Yarn in Kg terms irrespective of grade & denier of it.

Therefore, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting observed that for manufacture of export product made out of Silk yarn of any grade, technically it is not possible to determine the grade & denier of the input yarn (Mulberry Raw Silk & Dupion Silk Yarn) used in the export product, once the raw silk yarn is processed endorsing the views of Central Silk Board. Accordingly, it was decided to inform the Policy Division for taking further necessary action at their end.